

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:1232

ANSWERED ON:28.07.2015

Coastal Regulation Zone

Roy Prof. Saugata

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal to give some relaxation on the restrictions in the existing Coastal Regulation Zone;
- (b) if so, the details thereof;
- (c) whether any pilot project to protect the bio-diversity by the involvement of various stakeholders is likely to be implemented; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) & (b)The Ministry has received representations from the Governments of coastal states for amendments in the Coastal Regulation Zone (CRZ) Notification, 2011. A committee was constituted headed by Shri Shailesh Naik, Secretary, Ministry of Earth Sciences to examine and recommend amendments in the said Notification. The committee has recommended certain amendments therein. Meanwhile, the Ministry has proposed to allow construction of roads on reclaimed land surface in CRZ area.

(c) & (d)To meet the challenges of biodiversity conservation, the Ministry has taken certain steps with the involvement of various stakeholders, which inter-alia include, survey and inventorization of flora and fauna, assessment of forest cover, establishment of Protected Area network, conservation and community reserves, species oriented programmes etc.

The Biological Diversity Act, 2002 aims at conserving biological resources in the country and regulation of access to ensure equitable sharing of benefits arising out of their use, under which National Biodiversity Authority and State Biodiversity Boards have been set up for implementing provisions of the Act.
